

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI
COURT-III

Appeal 334/252/ND/2018

In the matter of :
Landmark Facility and
Property Management (P) Ltd

..PETITIONER

SECTION :
Under Section 252

Order delivered on 05.4.2018

Coram :
R. VARADHARAJAN,
Hon'ble Member (Judicial)

V.K. Subburaj,
Hon'ble Member (Tech.)

For the Petitioner /Op. Creditor :-
For the Respondent/Corporate Debtor :

For the Intervener :

ORDER

None appears for the Appellant/appellant. Post the matter on 25.4.2018 for the appearance of the appellant. Non-appearance of the appellant will result in dismissal of the petition for non-prosecution.

List on 25.4.2018.

-sd-

(V.K. SUBBURAJ)
MEMBER (TECHNICAL)

-sd-

(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit
05.4.2018